

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. 1

Service Tax Appeal No. 51202 of 2018

(Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-433-17-18 dated 29.12.2017 passed by the Commissioner (Appeals), Customs, Central Goods & Service Tax & Central Excise, Indore)

Smt. Shakuntala Devi, Sendhav
118/119-A, Kalani Bagh, Dewas-455001

Appellant

VERSUS

**Commissioner, Customs, CGST & Central
Excise, Indore**

Respondent

Post Box No. 10, Manik Bagh Palace,
Indore (MP)

Appearance

None – for the Appellant.

None – for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

Date of Hearing/Decision : 24/05/2023

Final Order No. 50717/2023

Justice Dilip Gupta

A certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Justice Dilip Gupta)
President

(P. Anjani Kumar)
Member (Technical)

RM

